## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

# $\frac{OA/310/01562/2016}{Dated\ Friday\ the\ 24^{th}\ day\ of\ August\ Two\ Thousand\ Eighteen}$

#### **PRESENT**

#### **HON'BLE MR. R. RAMANUJAM, Member (A)**

A.Arunachalam, M/A61, S/o. V.Arumugam, No. 7/40, Vaithy Street, Ammapet (PO), Salem 3.

....Applicant

By Advocate M/s. R. Venkatesh

Vs

- 1.The General Manager, BSNL, Sreerangapalayam, Salem 1.
- 2. The Assistant General Manager, BSNL, Sreerangapalayam, Salem 1.
- 3. The Accounts Officer, BSNL, Sreerangapalayam, Salem 1.
- 4. The Principal Controller of Communication Accounts, Tamil Nadu Circle,
  TNT Complex, 1st floor,
  No. 60, Ethiraj Salai,
  Egmore, Chennai 600008. .....Respondents

By Advocates Mr. S. Udayakumar (R1-3) Mr. V. Chandrasekaran (R4)

#### ORAL ORDER

### (Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- "To directing the respondents to pay 18% interest amount of delayed pension benefits from 30.04.2011 to till March 2016 based on representation given by the petitioner on 21.03.2016 in view of the judgment rendered by the Hon'ble Apex Court in Dr. Uma Agarwals vs. State of UP reported in 1999(3)SCC, P 438 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."
- 2. Learned counsel for the applicant submits that the applicant's pension benefits were delayed by about 5 years on account of which the applicant sought interest on the delayed payment at the rate of 18%. The respondents have now agreed to pay the interest at the rate of 10% on the delayed payment. As the applicant is satisfied, he does not want to pursue the relief in this OA.
- 3. Learned counsel for the respondents would submit that the respondents have agreed to pay 10% interest, it would only be paid for delay from the date the stay order passed by the Family Court had been vacated as the respondents were not responsible for the delay during the time of stay. Learned counsel for applicant confirms that the applicant is satisfied with the payment of interest from the date of vacation of stay.
- 4. Recording the above submission, the OA is disposed of with a direction that the respondents shall pay the amount as agreed to by

them within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of. No costs.

(R. Ramanujam) Member(A) 24.08.2018

SKSI